

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
SITTING AT NAINITAL

Dated: Nainital, the 11th day of June, 2001

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, J.M.

ORIGINAL APPLICATION NO. 1008 OF 2000

Smt. Chanchal Gumber,
wife of Shri R.K. Gumber,
At present working as
Trained Graduate Teacher (Bio),
Kendriya Vidyalaya, New Tehri Town,
District Tehri Garhwal.

.... . Applicant

(By Advocate: Sri Rajendra Dobhal)

Versus

1. Union of India, through Secretary,
Ministry of Human Resource and Development,
New Delhi.
2. Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Hatibarkala, Dehradun.
3. Deputy Commissioner, (Administrative),
Kendriya Vidyalaya Sangathan,
New Delhi.

.... . Respondents

(By Advocate: Mr. Sridhar P. Singh)

O_R_D_E_R (ORAL)

(By Hon'ble Mr. S. Dayal, A.M.)

This application has been filed for a
direction to the Respondent No.2 to modify the
order dated 28.8.2000, transferring the applicant

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from Kendriya Vidyalaya New Tehri Town, District Garhwal to Kendriya Vidyalaya Uttarkashi instead of Kendriya Vidyalaya Muzaffar Nagar. A direction has also been sought that the applicant be allowed to function as a Trained Graduate Teacher (Bio) in Kendriya Vidyalaya New Tehri Town, District Tehri Garhwal. The applicant has filed a representation dated 7-9-2000, in which she has mentioned certain personal difficulties. She has prayed that she should be appointed to the vacant post of T.G.T. (Bio) created in Kendriya Vidyalaya Uttarkashi.

2. The learned counsel for the applicant is not in a position to state as to whether the applicant has complied with the order of transfer or is still waiting for consideration of her representation dated 7-9-2000.

3. It is also noticed that the representation dated 7-9-2000 has been addressed to Assistant Registrar Dehradun, while Respondent No.2 is Assistant Commissioner Kendriya Vidyalaya Sangathan, Dehradun.

4. We, therefore, consider it appropriate in the interest of justice to permit the applicant, if the applicant has not yet carried out the order of transfer to represent to the Respondent No.2 within a period of one month from today, stating difficulties and Respondent No.2 shall decide the representation within further four weeks' time after receipt of the representation.

There shall be no order as to costs.

Rafiq Uddin
(RAFIQ UDDIN)
JUDICIAL MEMBER

S. Dayal
(S. DAYAL)
MEMBER (A)

Nath/